

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

C.P.(CAA)/13(AHM)2021 in CA(CAA) 79 of 2020

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2021**

Name of the Company:

RajeshriAvas Developers Pvt Ltd
Bhanushri Realities Pvt Ltd
Iaziz Ceramics Pvt Ltd
Maruti Probuild Pvt Ltd
Meer Infrastructure Pvt Ltd
Rachna Organizers Pvt Ltd
Kailashpati Property Holders Pvt Ltd

Section:

230-232 of the Companies Act, 2013

ORDER

Learned Counsel Mr. Yuvraj Thakore along with learned counsel Ms. Dharmishta Raval appeared for the Petitioner.

The Application is filed under Section 230-232 of the Companies Act.

The Petitioner has served Notice(s) to Statutory Authorities and also filed Affidavit evidencing service to concerned Authorities.

No representation received from the other Statutory Authorities.

Heard the arguments of learned Counsel for Petitioner.

The Petition is admitted.

The Petitioner shall advertise Notice of hearing of this petition in Newspaper in **“Free Press Gujarat” in English Ahmedabad** edition and **“Lokmitra” in Gujarati Ahmedabad** edition, having wide circulation not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notice(s) to **Regional Director, Registrar of Companies, Official Liquidator and Income Tax Authority** informing the date of hearing.

Matter to appear for further consideration on 27.04.2021


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 30th day of March, 2021


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**